

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT)(Insolvency) No. 477 of 2020**

IN THE MATTER OF:

Rahul Kumawat **...Appellant**

Vs

Bank of India & Anr. **....Respondents**

Present:

For Appellant: Mr. Sanyat Lodha, Mr. Krishnendu Datta and Mr. Rahul Gupta, Advocates.

**For Respondents: Mr. Rajat Lohia, Advocate for Respondent No. 1
Mr. Teena Saraswat Pandey- Advocate for
Respondent No. 2**

Mr. Rahul Parasram Puria, RP

**O R D E R
(Through Virtual Mode)**

16.03.2021 Learned Counsel for the Respondent No. 1 submits that he is suffering from Covid-19 and therefore, the case may be adjourned. Considering the submission made, the matter is adjourned.

Let the matter be fixed 'for Hearing' on **22nd April, 2021**.

Interim Order to continue till next date of hearing.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**(Kanthi Narahari)
Member(Technical)**